

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 14 OF 2019 IN
APPEAL NO. 02 OF 2019

Dated: 7th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

DCM Shriram Limited	Appellant(s)
Vs.		
Jaipur Vidyut Vitran Nigam Limited & Ors.	Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent (s) : -

ORDER
(IA No. 14 of 2019 – for urgent listing)

We have heard the learned counsel appearing for the Appellant. For the reasons set out in the application, the IA No.14 of 2019 – for urgent listing is allowed. Application is disposed of.

List the matter on **09.01.2019** subject to curing the defects.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member